

CBI VS. KULDEEP SINGH DUA

13.07.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Amit Kumar Attri, Ld. Counsel for the applicant.

This urgent bail application has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

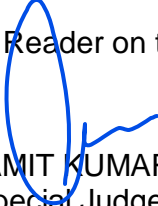
Part arguments heard.

Ld. PP for CBI submits that he has not received the copy of the application and seeks some time for filing the reply and addressing the arguments.

Considering the submissions of the Ld. PP, let the e-copy of reply of this application be filed on or before 15.07.2020 and copy of the same be mailed to the Ld. Counsel for the applicant, who shall share email details to the Ld. PP.

List this application for arguments on 15.07.2020 at 10.30 a.m.

This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/13.07.2020

CBI No. 118/2019
CBI VS. V. K. JOLLY & ORS.

13.07.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was at the stage of final arguments.

Notices sent to accused persons not received back. Be awaited.

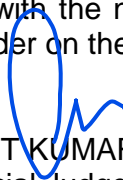
Issue fresh notices (through email or WhatsApp only) to Ld. Counsel(s) for the parties with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal of the case through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **20.07.2020**.

A copy of this order be sent alongwith the notices to Ld. Counsel(s) for the parties. This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/13.07.2020

CBI No. 119/2019
CBI VS. V. K. JOLLY & ORS.

13.07.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was at the stage of final arguments.

Sh. Sundeep Srivastava Ld. Counsel for A-3 Sumit Arora has already sent his consent regarding arguments only on physical appearance.

Notices sent to remaining accused persons not received back.

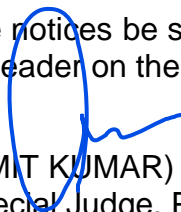
Issue fresh notices (through email or WhatsApp only) to Ld. Counsel(s) for the remaining accused persons with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **20.07.2020**.

A copy of this order alongwith the notices be sent to Ld. Counsel(s) for the parties. This order be uploaded by the Reader on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/13.07.2020